

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
STARRED QUESTION NO. *241
ANSWERED ON 04.01.2018

CONSTRUCTION OF BARRAGES ACROSS MAHANADI RIVER

*241. SHRI NAGENDRA KUMAR PRADHAN
SHRI KALIKESH N. SINGH DEO

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the State Government of Chhattisgarh has taken any permission from the Union Government for construction of six industrial barages across the main arm of inter-State river Mahanadi and if so, the details thereof;
- (b) whether demands of Odisha have been considered while planning the development of water sector in Mahanadi river basin to the tune of 33898 MCM of water by Chhattisgarh and if so, the details thereof;
- (c) whether it is proposed to release flood water from Chhattisgarh to Odisha in the downstream of river Mahanadi during the period of high floods; and
- (d) if so, the details therof and the provision of quantum of minimum flow kept at inter-State border by the State Government of Chhattisgarh for the fulfilment of the riparian requirement of Odisha and to maintain the river health in the shape of environmental flow?

ANSWER

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION, ROAD TRANSPORT & HIGHWAYS AND SHIPPING

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO PARAS (A) TO (D) OF LOK SABHA STARRED QUESTION NO.*241 TO BE ANSWERED ON 04.01.2018 ON “CONSTRUCTION OF BARRAGES ACROSS MAHANADI RIVER” RAISED BY SHRI NAGENDRA KUMAR PRADHAN AND SHRI KALIKESH N. SINGH DEO

(a) Central Water Commission (CWC) under Ministry of Water Resources, River Development & Ganga Rejuvenation (MoWR, RD & GR) carries out techno-economic appraisal of major (command area more than 10,000 ha) and medium (command area 2000 to 10,000 ha) irrigation projects which are planned on Inter-State river / river basins. List of projects of Chhattisgarh approved and accepted by Technical Advisory Committee (TAC) of MoWR, RD & GR is attached as **Annexure-I**.

In the inter State meeting convened by MoWR, RD & GR on 17.09.2016, with Chief Ministers of Chhattisgarh and Odisha, Chief Secretary, Government of Chhattisgarh stated that six barrages namely, Samoda, Sheorinarayan, Basantpur, Mironi, Saradih and Kalma individually has less than 2000 hectares irrigation potential, hence each of them falls under minor irrigation projects category. Keeping in view the statement of State of Chhattisgarh as above, the six barrages being minor irrigation projects are not required to be approved and accepted by TAC of this Ministry.

However, Environmental Clearance for six barrages on River Mahanadi has been accorded by State Environment Impact Assessment Authority (SEIAA), Chhattisgarh. The details are at **Annexure-II**.

(b) to (d) As per the claim submitted by Odisha to the Ministry through complaint dated 19.11.2016 under Section 3 of the Inter State River Water Dispute (ISRWD) Act, 1956, the requirement of water in Chhattisgarh for the purposes of existing, ongoing and future irrigation, industrial use and domestic projects will be to the extent of 33.89 BCM. In this complaint, the Government of Odisha raised the issues like quantum of minimum flow in Hirakud dam, surplus flow and shares of States in minimum and surplus flows.

The Central Government in accordance with Sec 4(1) of ISRWD Act, 1956 set up a Negotiation Committee on 19.01.2017, which comprised of members from basin States and concerned Ministries of Central Government, Central Water Commission, India Meteorological Department and National Institute of Hydrology for finding a negotiated settlement of the water dispute. Two meetings of the Negotiation Committee were held. However, there was no participation from the Government of Odisha. In absence of submission of any data by Government of Odisha in support of its claim and non participation in the meeting by Odisha, the issues of water availability, water utilization and minimum flow etc. could not resolved by the committee. The Committee submitted its report to MoWR, RD & GR on 27.6.2017.

The dispute can be settled by arriving at a permanent, amicable and enduring solution by negotiations, through Joint Control Board under 1983 Memorandum of Agreement (MoA) between erstwhile Madhya Pradesh and Odisha or in any other appropriate way.

Govt. of Odisha has also filed Original Suit No.1/2017 before the Hon'ble Supreme Court for restraining Govt. of Chhattisgarh from continuing construction and operation of six industrial barrages and taking up any future project. The case was last heard on 11.12.2017. The next date of hearing is 16.01.2018. The matter is subjudice in the Court. A judicial verdict in the matter is awaited.

Annexure referred to in reply to part (a) of Starred Question No.*241 to be answered in Lok Sabha regarding “Construction of Barrages across Mahanadi River”.

List of projects of Chhattisgarh approved and accepted by TAC of MoWR, RD & GR

Sl.	Meeting Number	Date of Meeting	Project Name
1	80 th	07.02.2003	Mahanadi Reservoir Project
2	80 th	07.02.2003	Sutiapat Irrigation Project
3	81 st	04.08.2003	Mongra Irrigation Project
4	82 nd	19.02.2004	Minimata (Hasdeo) Bango Multipurpose Project (Revised)
5	90 th	26.09.2007	Mahanadi Reservoir Project (Revised)
6	95 th	20.01.2009	Kelo Irrigation Project
7	98 th	09.07.2009	Minimata (Hasdeo) Bango Multipurpose Scheme (Revised)
8	99 th	24.08.2009	Koserteda Irrigation Project (Revised)
9	104 th	12.05.2010	Karra Nalla Irrigation Project
10	104 th	12.05.2010	Ghumariya Nalla Irrigation Project
11	104 th	12.05.2010	Sutiapat Irrigation Project (Revised)
12	105 th	25.06.2010	Khrung Tank Project-ERM
13	106 th	16.09.2010	Maniyari Tank Project - ERM
14	115 th	24.07.2012	Minimata (Hasdeo) Bango Project
15	130 th	30.09.2016	Arpa Bhaisajhar Barrage Project

Annexure referred to in reply to part (a) of Starred Question No.*241 to be answered in Lok Sabha regarding “Construction of Barrages across Mahanadi River”.

Details of Environment clearance for six barrages on River Mahanadi, accorded by State Environment Impact Assessment Authority (SEIAA), Chhattisgarh

Sr. No.	Name of Barrage	SEIAA, Chhattisgarh letter No. and Date
1	Samoda Barrage, Samoda Raipur	1643/SEIAA-CG/EC/Diversion/RYP/260 dated 21.3.2014
2	Sheorinarayan Barrage, Janjgir Champa	417/SEIAA-CG/EC/Tank/JANJ/158 dated 22.5.2014
3	Basantpur Barrage, Janjgir Champa	419/SEIAA-CG/EC/Tank/JANJ/159 dated 22.5.2014
4	Mironi Barrage, Janjgir Champa	565/SEIAA-CG/EC/ Tank/JANJ /264 dated 4.6.2014
5	Saradih Barrage, Janjgir Champa	563/SEIAA-CG/EC/ Tank/JANJ /160 dated 4.6.2014
6	Kalma Barrage: Janjgir Champa	415/SEIAA-CG/EC/ Tank/JANJ /263 dated 22.5.2014
